CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.



Regn. No. RA 6/89 in OA 689/88

Date of decision: 30.1.1989

Union of India & Others

Applicants

Vs.

D.D. Prashar

Respondent

This is a review application filed by Mrs. Praveen Mahajan, Deputy Collector (P&E), on behalf of the respondents in OA No. 639 of 1988 against the orders passed by this Court quashing the transfer order of the applicant in OA No. 689/88, Shri D.D. Prashas on the ground that the Tribunal inadvertently quashed the Establishment Order No. 91 of 1987 which was a general transfer order consisting of 264 Inspectors transferred in 1987 and that the Department would be put to a great inconvenience if the transfer order was not restored. Another ground is that it is a grave and serious error apparent on the face of record as all other persons transferred were not made a party to the application.

2. The points raised in the review application have already been considered fully while passing the orders in the original application and there does not appear to be any mistake or error on the face of records or any clerical error on the face of the decision. The court rightly sheld that the transfer order was punitive in nature and, therefore, it had to be quashed. No new points have been raised which could not be raised at the time of the hearing of the original application. In the circumstances, the review application is dismissed.

(B.C. Mathur) Vice-Chairman

Central Administrative Tribunal Principal Bench, Delhi.

Mrs. Raj Kumari Chopra appeared before me and said that she had filed a second review in Original Application No. OA 689 of 1988 as the orders were not clear. The Registry has returned the application as a second review is not admissible.

I have gone through the application and find that the original application was rejected correctly. However, the learned counsel, Mrs. Raj Kumari Chopra, pointed out that the application was filed by Shri D.D. Parasher but the impugned order covers a very large number of persons. It is clarified that the orders passed by this Tribunal are only in respect of Shri D.D. Parashar, the applicant in OA 689 of 1988 wherein I had held that his transfer order was invalid. The impugned order No. 91 of 1987 dated 23.4.87 is quashed in respect of Shri D.D. Parashar only. A copy of these orders may be given to Mrs. Raj Kumari Chopra.

& C. Mathur)

(B.C. Mathur) Vice-Chairman 17.4.1989